CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, BANGALORE- 560 038.

Dated: 7 NOV 1994

APPLICATION NO: 1842 of 1994

APPLICANTS:- K. Reykumar

RESPONDENTS: - Sery, M/o Defence & 3 ms.

1. Shri. A.S. Naterajan, Advocate No. 25, 4th B' Street, Chandin Churk Rows Cross. Shiraji Nagar Brus Mand, Behind St. Manys Ehmeh, Bangelore - 560051

2. The Commander, Takaniki Group Vaidut Ant Yantrik Ingineyeri Mukhyelaye, Headquerters Technical Group (EME) Dethi Rott Cantt. Dethi - 110010.

Subject:- Ferwarding of copies of the Orders passed by the Central Administrative Tribunal, Bangalers.

Please find enclosed herewith a copy of the ORDER/
STAY ORDER/INTERIM ORDER/ passed by this Tribunal in the above
mentioned application(s) on 41 Normber 1994

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DEPUTY REGISTRAR
JUDICIAL BRANCHES

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CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH: : BANGALORE

ORIGINAL APPLICATION NO.1842/94

FRIDAY, THE FOURTH DAY OF NOVEMBER, 1994

Shri A.N. Vujjanaradhya,

... Member (J)

Shri T.V.Ramanan.

... Member (A)

K.Rajkumar, 33 years, S/o Sri A.K.R.Kurup, Abhilash, 6/52 I Cross, E.G.Puram, Vivekanagar, Bangalore-560 047.

...Applicant

Advocate by Shri A.S. Natarajan.

Versus

- The Secretary, Ministry of Defence, Government of India, New Delhi.
- The Director General, EME Civil, Army Headquarters, D.HQ. F.G. New Delhi.
- The Commander, Takaniki Group Vaidut Aur Yantrik Ingineyari Mukhyalaya, Headquarters Technical Group (EME), Delhi Cantt.10.
- 4. The Commandant, 515 Army Base Workshop, " Ulsoor, Bangalore-560 008.

..Respondents



DRDER

Shri T.V.Ramanan, Member (A)

We have heard the learned counsel for the

applicant.

In this case, the applicant was removed from service by order dated 28th March, 94 after an enquiry was conducted under rule 14 of the CCS (CCA) Rules, 1965.

Against this order, the applicant filed an appeal before the Appellate Authority i.e. Respondent No.3 on 18th April, 94. Apparently, the appeal having not been disposed of even after a period of six months, the applicant has come to this Tribunal seeking relief. We, however, consider that it would be most appropriate if we were to direct Respondent No.3 to dispose of the appeal within a period of two months from the date of receipt of a copy of this order by him. We accordingly direct. The order to be passed shall be a speaking order. A copy of this application may be made available to Respondent No.3.

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Sd-

(T.V. RAMANAN) MEMBER'(A) sd-

(A.N.VUJJANARADHYA)

(A.N.VUJJANARAHAA)



Section Officer

Central Administrative Tribunal

Bangalore Bench

Bangalore

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